

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).24577/2024

(Arising out of impugned final judgment and order dated 10-09-2024 in WPC No.27976/2024 passed by the High Court Of Judicature At Allahabad)

MEHMOOD PRACHA

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA & ORS.

Respondent(s)

(IA No.238013/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.238014/2024-EXEMPTION FROM FILING O.T. and IA No.238015/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-10-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Ms. Tasneem Ahmadi, Adv.  
Mr. R. H. A. Sikander, AOR  
Mr. Jatin Bhatt, Adv.  
Mr. Sanawar, Adv.  
Ms. Mahima Rathi, Adv.  
Ms. Pragya Rathi, Adv.  
Mr. Kshitij Singh, Adv.  
Ms. Nujhat Naseem, Adv.  
Ms. Sadiya Sultan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Issue notice for the limited purpose as to why the observations made by the High Court against the petitioner be not expunged and why the order imposing cost be not set aside, returnable on 09.12.2024.
2. Meanwhile, impugned order dated 10.09.2024 to the extent of imposition of cost shall remain stayed.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR